

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1378 of 2019**

**IN THE MATTER OF:**

**Chand Prakash Mehra**

**...Appellant**

**Vs**

**Praveen Bansal & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana,  
Mr. Aditya Shukla, Ms. Sreenita Ghosh and  
Mr. Saikat Sarkar, Advocates.**

**For Respondents:**

**ORDER**

**29.11.2019:** One of the issues raised in this appeal is that the financial debt having been declared as NPA on 15<sup>th</sup> January, 2013, the period of limitation is to be reckoned from such date which renders the claim barred by limitation.

Let notice be issued on Respondents by Speed Post. Requisites alongwith process fee, if not already filed, be filed by 2<sup>nd</sup> December, 2019. If the Appellant provides email address of the Respondents, let notice be also issued through email.

Appellant to file certified copy of the impugned order within 10 days. I. A. No. 3916 of 2019 stands disposed of. Learned counsel for the Appellant is allowed 10 days' time to file clear and legible copies of the Annexures to the Memorandum of Appeal. I.A. No. 3917 of 2019 stands disposed of.

Post the appeal 'for admission (after notice)' on **10<sup>th</sup> January, 2020.**

Interim Resolution Professional is directed not to constitute Committee of Creditors, till next date of hearing, if not yet constituted.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

*am/gc*